

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.177/MP/2016

Subject :Petition seeking relaxation of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and seeking directions against the respondent, NLDC on the issue of Renewable Energy Certificates to the members of the petitioner for financial year 2014-2015 and for future.

Date of hearing : 15.11.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Indian Wind Power Association (IWPA)

Respondent : National Load Despatch Centre (NLDC)

Parties present : Shri M.G. Ramachandran, Advocate, IWPA
Ms. Anushree Bardhan, Advocate, IWPA
Shri Ashok Rajan, NLDC
Ms. Pragya Singh, NLDC
Shri Gaurav Verma, NLDC

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking relaxation in the provisions of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of Renewable Energy Certificates (RECs) for the year 2014-2015. Learned counsel for the petitioner submitted that certain members of the petitioner are not able to upload their REC applications on NLDC portal as portal does not accept the REC applications for credit notes for the period earlier than six months. Learned counsel submitted that the time period of six months should be counted from the date of energy injection report issued by SLDC.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondent.
3. The representative appearing on behalf of NLDC accepted the notice and requested for time to file reply to the petition.
4. The Commission directed the petitioner to serve copy of the petition on the respondent immediately if already not served. The respondent was directed to file its replies by 30.11.2016 with an advance copy to the petitioner, who may file its

rejoinder, if any, on or before 15.12.2016. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing 20.12.2016

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**